

IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 5911 of 2020

CORAM : HON'BLE MR. JUSTICE ANANDA SEN.
Through: Video Conferencing

02/09.09.2020: Learned counsel for the petitioner(s) prays to ignore the defect(s), as pointed out by the office and take up the matter on merits.

However, counsel for the petitioner undertakes to deposit the court fees, if any, within two weeks from today. Rest of the defect(s) is ignored for the present.

As prayed for, six weeks time is allowed to the counsel for the CBI to file counter affidavit.

List this case after six weeks.

Anu/-

(ANANDA SEN, J.)